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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 41 (RE-2000) /1997-2002
NEW DELHI: 3rd November 2000

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. 1) (RE-2000), 1997-2002:

After amendment paragraph 4.2 of the Handbook of Procedures (Vol .I) (RE-2000), 1997-2002 will read as under:

“Unless otherwise specifically provided, import/export will be valid from/to any country except Iraq. However, there shall be no ban on the export of items to Iraq or import of items from Iraq in case where the prior approval of the concerned sanctions committee of the United Nation’s Security Council has been obtained.”

This issues in public interest.

Sd/-

(N.L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,
By order etc.

(O.P .Hisaria)
Dy. Director General of Foreign Trade